

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
(Original Application No. 61/2026)**

IN THE MATTER OF:

**News Item titled "Uff! Rajdhani Ka Yah Kaisa Haal" appearing in
Dainik Jagran dated 22.01.2026**Petitioner

VERSUS

Municipal Corporation of Delhi & Ors.Respondents

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DELHI

DATED: 25.04.2026


[SUNIL KUMAR]
ADVOCATE

EN. NO.: D/943-R/1997
FLAT NO. 248, VIDYA VIHAR,
WEST ENCLAVE, PITAM PURA,
DELHI-110034
MOBILE NO. +91 98685 86609

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Dainik Jagran dated 22.01.2026 ...PETITIONER

VERSUS

Municipal Corporation of Delhi & Ors. ...RESPONDENTS

**COUNTER AFFIDAVIT ON THE BEHALF OF
RESPONDENT NO. 4 (DISTRICT MAGISTRATE, NORTH-WEST
DISTRICT, DELHI)**

MOST RESPECTFULLY SHOWETH:

I, Soumya Saurabh, aged about 35 years, w/o Sh. Shashvat Saurabh, presently working as District Magistrate, North-West District, Delhi, having office at Kanjhawala, do hereby solemnly affirm and state as under:

1. That I am working as the District Magistrate, North-West District, Delhi, having office at Kanjhawala. In my official capacity, I am duly authorized and competent to affirm the present affidavit on behalf of the Respondent No. 4 (hereinafter referred as the ("Answering Respondent")) and I am conversant with the facts of the case as gained from the official records of the Answering Respondent kept in the ordinary course and authorized to depose about the same.



2. That the present matter arises out of a news item highlighting issues of water logging and environmental concerns in Sharma Colony/Enclave, Kirari, Delhi, which involves multiple civic and infrastructure agencies.
3. That the Answering Respondent submits that the District Magistrate primarily performs a coordination, supervisory and monitoring role and does not execute drainage or infrastructure works, which fall within the jurisdiction of specialized agencies including MCD, DDA, DJB and I&FC.
4. That there is no deliberate inaction or negligence on the part of the Answering Respondent, and prompt administrative action was initiated immediately upon receipt of information regarding water logging.
5. That office of Answering Respondent initiated several administrative steps to address the crisis:
 - a) January **21, 2026**: SDM Kirari issued notices for a joint inspection by DDA, DJB and I&FC.(R-4/1)
 - b) January **23, 2026**: Joint inspection was done along with area SDM, Executive Engineers of I&FC, DDA, MCD, PWD and Jal Board to access the situation.
 - c) January **28, 2026**: A meeting notice was issued for 30.01.2026 for coordinated action of the issue.(R-4/2)
 - d) The action taken reports were submitted by DDA, MCD, I&FC and DJB as Annexure R-4/4, R-4/5, R-4/6 and R-4/7 respectively.
6. There is no willful violation attributable to the answering respondent, who has acted promptly in a coordination capacity.



PRAYER

In view of the above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- a) Take the present reply on record.
- b) Accept the same as substantial compliance by Respondent No. 4;
- c) Direct concerned executing agencies to provide a time-bound plan for permanent drainage solution.
- d) Discharge Respondent No. 4 from personal appearance.
- e) Pass any other and further orders as this Hon'ble Court may deem fit and proper in the facts and circumstances of the case.

AND FOR THIS ACT OF KINDNESS, THE ANSWERING RESPONDENT AS IN DUTY BOUND SHALL EVER PRAY.



Soumya
DEPONENT

VERIFICATION

I, Soumya Saurabh, District Magistrate, North-West District, Delhi, do hereby verify that the contents of the above reply are true and correct to my knowledge based on official records. Nothing material has been concealed therefrom.

25 APR 2026

Verified at New Delhi on this 25th day of April 2026.

CERTIFIED THAT THE DEPONENT
Sh./Smt./Km... *Soumya Saurabh*
S/o, W/o, D/o... *DM N/W, Delhi*
R/o.....
Identified by Smt./Smt. *Sunil Kumar, Adv.*
has solemnly affirmed before me
at Sl. No. *356/26*
on *25 APR 2026* that the contents of the affidavit which have been
read & explained to him/her are true & correct to
his/her knowledge.

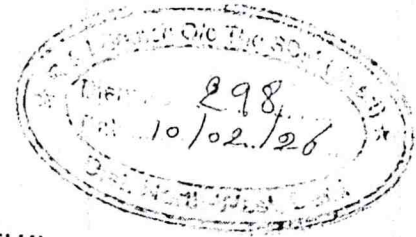
Soumya
DEPONENT

[Signature]
Notary Public, New Delhi

25 APR 2026

Reader

13/12/26



4

GOVERNMENT OF NCT OF DELHI
OFFICE OF THE SUB-DIVISIONAL MAGISTRATE KIRARI SUB-DIVISION,
DISTRICT NORTH WEST, DELHI COOPERATIVE BANK BUILDING,
NANGLOI, DELHI-110041

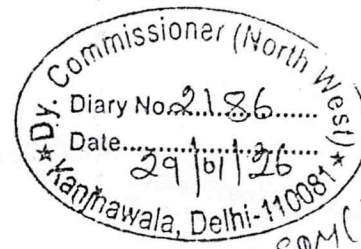
(R-4/1)

F.No:-SDM/Kirari/NW/2026/46

To

Date:- 21/01/26

1. The Deputy Commissioner,
Municipal Corporation of Delhi (MCD),
Rohini Zone, Delhi-110085
2. The Executive Engineer,
Delhi Development Authority (DDA),
Bhagwan Mahavir Marg, near
District Court, Sector-14, Rohini,
Madhuban Chowk, Delhi-110085
3. The Executive Engineer,
Delhi Jal Board (DJB), H-Block, Udyog Nagar,
Peerz Garhi Chowk, Delhi -110041
4. Superintendent Engineer,
I&FC Department, Govt. of NCT of Delhi,
Sector-15, Rohini, Delhi-110089



Subject: Regarding news paper clipping of "Nav Bharat Times" published on 20.01.2026 in r/o water logging at Sharma colony/Sharma Enclave of Kirari Sub Division

Sir/Madam,

Please find enclosed here with the news paper clipping of of "Nav Bharat Times" published on 20.01.2026 regarding water logging at Sharma colony/Sharma Enclave which comes under Kirari Sub Division of North West District.

You are hereby requested to take necessary action within your respective jurisdiction to sort out the issue at the earliest. A joint inspection by officers of the concerned departments if necessary may also be conducted at the earliest to assess the ground situation and ensure effective remedial measures.

An Action Taken Report (ATR) may be furnished to this office within 7 days of receipt of this letter for further review and necessary directions.

Yours faithfully,

Prakash
21/01/2026
(VED PRAKASH)
Sub-Divisional Magistrate
Kirari Sub-Division
District North West, Delhi

Syutgru

Copy to:

1. District Magistrate, District North West, Kanjhawia, Delhi - for information //
2. Tehsildar Kirari - for follow-up
3. Guard file - for Office record

66



5

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB-DIVISIONAL MAGISTRATE (KIRARI)
CO-OPRATIVE BANK BUILDING, MAIN ROHTAK ROAD, NANGLOI DELHI-110041

F.NO. SDM/K/Misc/2025/ 55

Date: 28/01/26

(R-4/2)

Meeting Notice

Subject: Meeting regarding water logging at Sharma Enclave, Kirari Sub-Division
Sir/Madam,

In this regards of Hon'ble Member of Parliament, Outer Delhi Parliamentary Constituency, visited Sharma Enclave, Kirari Sub-Division on 23.01.2026 to review the prevailing problem of water logging in the area. During the visit, assurances were given to the residents regarding early redressal of the issue through coordinated action by the concerned civic agencies.

As directed, a meeting has been scheduled in the Chamber of the Sub-Divisional Magistrate(Kirari) Room No.203, First floor, Co-Oprative Bank Building, Main Rohtak Road, Nangloi Delhi-110041, on 30.01.2026 at 11:30 AM; to review the progress made for discharging of water in Sharma enclave and to deliberate upon the further course of action so as to ensure that such a situation does not arise in future.

Basu
28/01/2026
SDM, Kirari
District North-West

- To
1. The Executive Engineer, Delhi Development Authority (DDA), Rohini Zone, Delhi-1100
 2. The Executive Engineer, Delhi Jal Board, Kirari Area,
 3. The District Coordinator, District Disaster Management Authority (DDMA), North West District, Delhi-110081
 4. PA, to District Magistrate, North-West, Kanjhawala, Delhi-110081
 5. Executive Engineer MCD
 6. Executive Engineer I & FC Sec-15 Rohini



Government of NCT of Delhi
Office of the Sub-Divisional Magistrate
Kirari sub-division, district North West, Delhi Cooperative Bank building,
Nangloi, Delhi-110041

(R-4/3)

F.NO. SDM/K/Misc/2025/94

Date: 31/01/26

Minutes of Meeting

Subject: Minutes of Meeting held on 30.01.2026(Friday) at Office of SDM, Kirari Sub-Division, Delhi state Co operative bank building, Nangloi Jat, Delhi-110041 to to review of water logging situation at Sharma Enclave, Kirari

A meeting was held under the chairmanship of SDM(Kirari) on 30.01.2026 in the chamber of SDM(kirari)office at 11:30 PM. Meeting notice were sent in advance .The following representatives of various civic agencies were present:-

1. Smt.Seema Khatri Assistant Engineer (AE), MCD
2. Sh.Vakeel Khan Assistant Engineer (AE), DDA
3. Sh. Pawan Kumar Assistant Engineer (AE), Delhi Jal Board
4. Sh.Abhisek Junior Engineer (JE), I&FC Department (in place of AE)
5. Officials from SDM Office, Kirari

Agenda

To review water logging logging regarding at Sharma Enclave and to assess preparedness for the forthcoming monsoon season, in compliance with the assurance given by the Hon'ble MP, Outer Delhi.

Proceedings / Discussions

After brief introduction, the chair has welcomed all participants .The agenda was briefed to the participants. All the attending civic agencies informed that as on date, there is no water logging in any of the streets (galis) of Sharma Enclave.

It was informed that MCD, DDA and I&FC Department have installed dewatering pumps at vulnerable locations, and the same are still deployed at site as a preventive measure.It was asked about the water stagnation at vacant plots. It was explained by Smt.Seema Khatri A.E. that Sharma Enclave falls under an unauthorised colony, and since ownership details of the

vacant plots are not available, the concerned agencies are unable to take direct action for dewatering or remedial measures on such plots. Two references received from Additional Secretary (Public Grievance) dated 21.01.2026 & 22.01.2026 along with news clipping published at Hindustan, NBT, Dainik Jagran (dated 21.01.2026 and 22.01.2026) with the direction to submit the report by 31.01.2026.

Decisions / Directions

All concerned civic agencies were directed to submit a detailed status report regarding water logging and news published in various print media dated 21.01.2026 & 22.01.2026 and preventive measures taken so far.

The agencies were further directed to outline a future course of action, particularly keeping in view the upcoming monsoon season, to ensure timely mitigation and prevention of water logging in the area.

The status report along with proposed action plan shall be submitted by 31.01.2026 (Saturday) at for apprising the Hon'ble MP, Outer Delhi And submission to chief minister's office.

Conclusion

The meeting concluded with the direction to all concerned departments to maintain coordination and ensure preparedness to avoid recurrence of water logging for the forth coming monsoon season.

Meeting concluded with the vote of thanks to the chair.


31.01.2026

(Pardeep Kumar)

Reader to SDM(Kirari)

Copy to for necessary action:-

1. Smt. Seema Khatri Assistant Engineer (AE), EE(M-II/RZ)F-2, MCD, Mangolpuri-110083
2. Sh. Vakeel Khan Assistant Engineer (AE), DDA, RMD-2, 6th Floor, DDA Office Complex Madhuban chowk, Rohini, Sector-14, Delhi-110085
3. Sh. Pawan Kumar Assistant Engineer (AE), EE(PR) SR-I, Rohini Sector- Pocket-7 Delhi- 84 Delhi Jal Board
4. Sh. Abhisek Junior Engineer (JE), I&FC Department (in place of AE) CD-VIID, I&FC, Rohini Sector-15 Delhi-110089

Copy to :-

1. PS to DM District North West, EE, Kanjhawala, Delhi
2. Guard file



GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB-DIVISIONAL MAGISTRATE (KIRARI)
CO-OPRATIVE BANK BUILDING, MAIN ROHTAK ROAD, NANGLOI DELHI-110041

F.NO. SDM/K/Misc/2025/

Date: 30/01/2026

Attandace

Subject: Meeting regarding water logging at Sharma Enclave, Kirari Sub-Division
Sir/Madam, Meeting held on 30/01/2026

S.No.	Name	Mobile No.	Department	Signature
1.	Seema Khatri	9717787706	A.E O/o EEC (M-2)/R2J	
2.	Vakeel Khan	9678660613	AE/DDA	
3.	Ramprakash	9650843355	AE/DJD	
4.	Abhishek Rana	9599329100	JE/ I Q/KD	

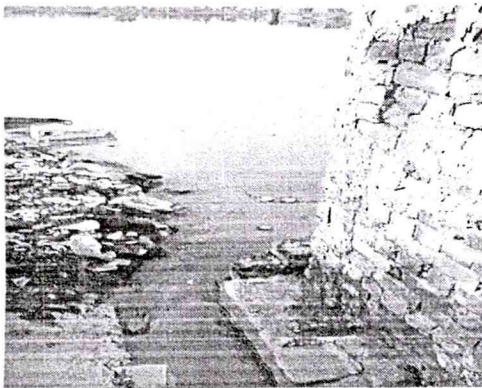
30/01/2026
SDM, Kirari
District North-West

DDA

(R-4/4)

ATR in r/o Waterlogging in Sharma Colony, Kirari

Sharma Colony is an unauthorized colony in the Kirari constituency surrounded on all sides by low-lying DDA land. There is no proper system for disposal of wastewater in the said colony. Although the Irrigation & Flood Control (I&FC) Department has constructed internal roads and drains within the colony, but no proper outfall/disposal point has been provided. As a result, these drains have been left terminating into DDA land, causing continuous accumulation of wastewater on DDA land.



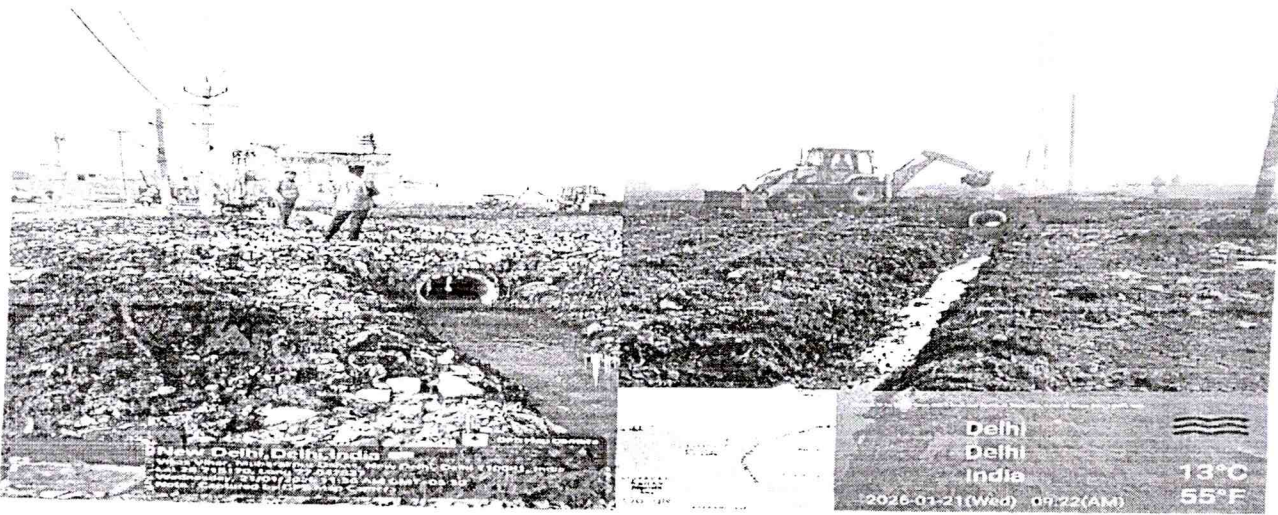
New Delhi
Delhi
India 35°C
95°F
2025-07-06(Sun) 02:02(PM)

Due to this, the DDA land has become fully waterlogged. During the monsoon season, excessive water accumulates on DDA land and overflows back into the colony, leading to severe waterlogging within the residential area. On several occasions, incidents of children drowning have also been reported.

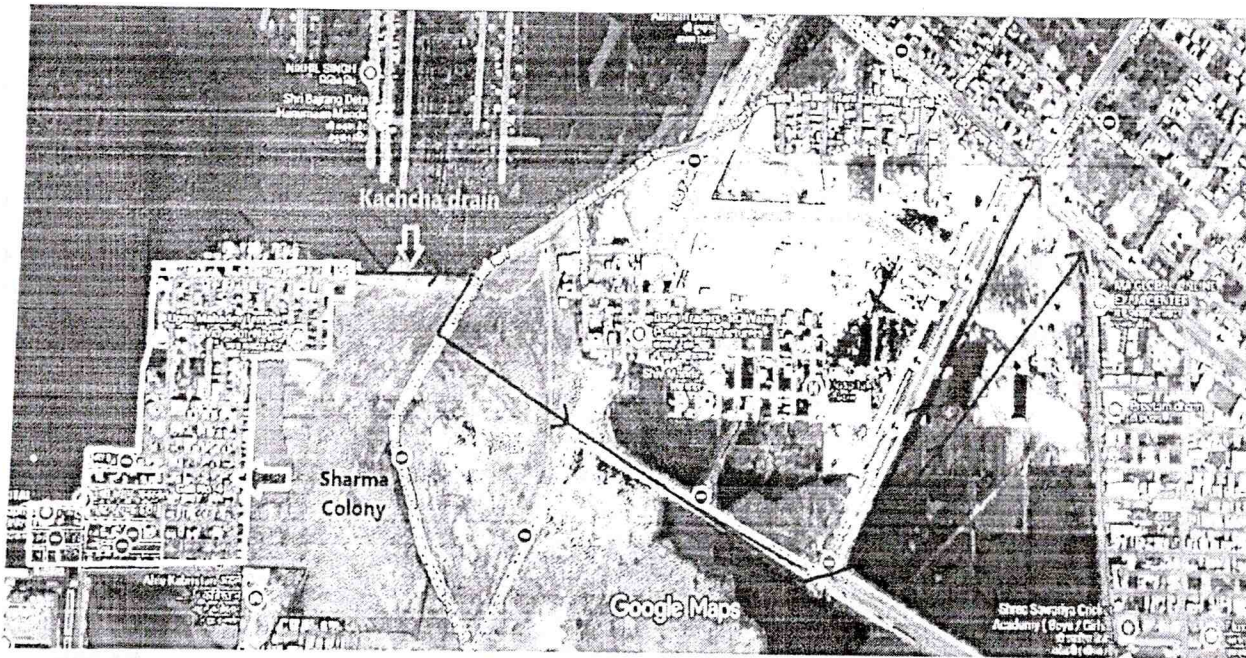
On repeated requests from local residents and local representatives, filling of the DDA land was being carried out with the help of MCD. Consequently, the wastewater from the colony is no longer flowing into DDA land and is instead accumulating within the colony itself. It is pertinent to mention that these colonies are not maintained by DDA but are maintained by the I&FC, MCD & DJB Collectively.

It is further submitted that the Delhi Jal Board (DJB) has laid sewer lines in the said colonies; however, no proper disposal/outfall has been provided, and the sewer lines are presently non-functional. The issues in these colonies will be resolved only when a proper wastewater disposal system is provided and the sewer lines are made fully functional by the department responsible for maintaining these colonies.

However, in the larger public interest, DDA has constructed two temporary (kaccha) drains adjacent to Sharma Colony so that the recent wastewater from the colony can be conveyed via Sector-22 towards Rithala trunk drain (Photographs enclosed).



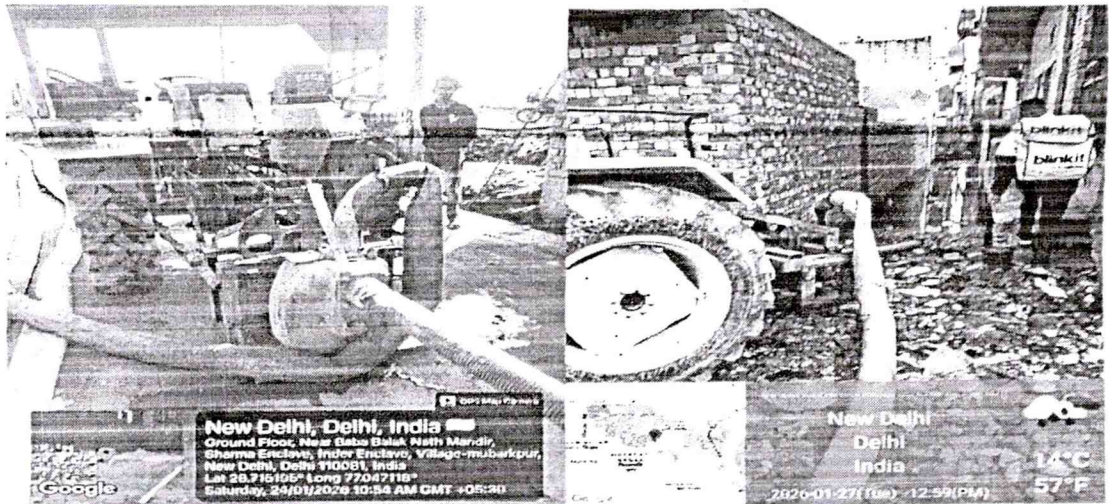
Google Maps



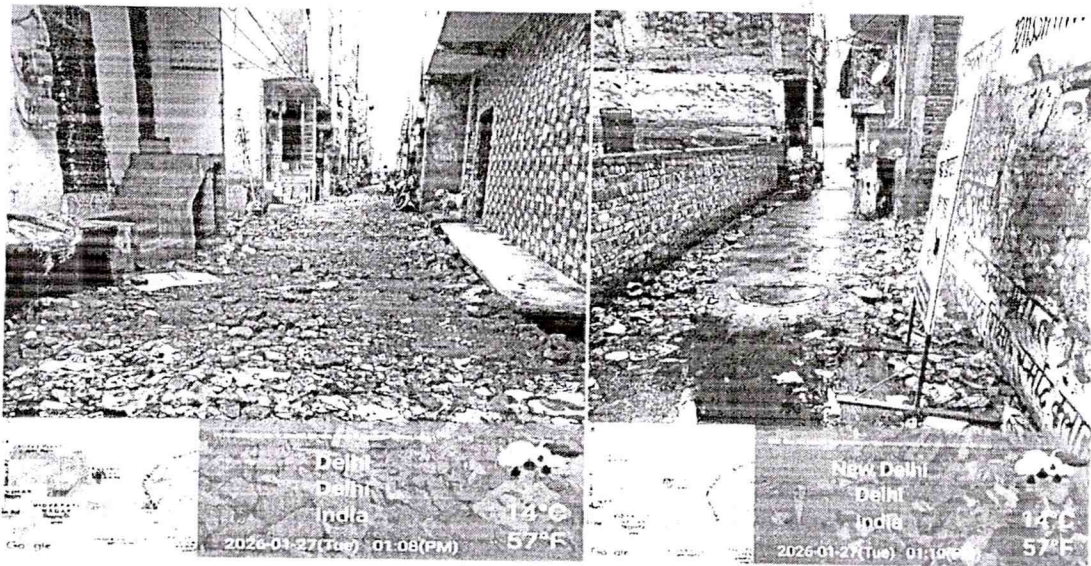
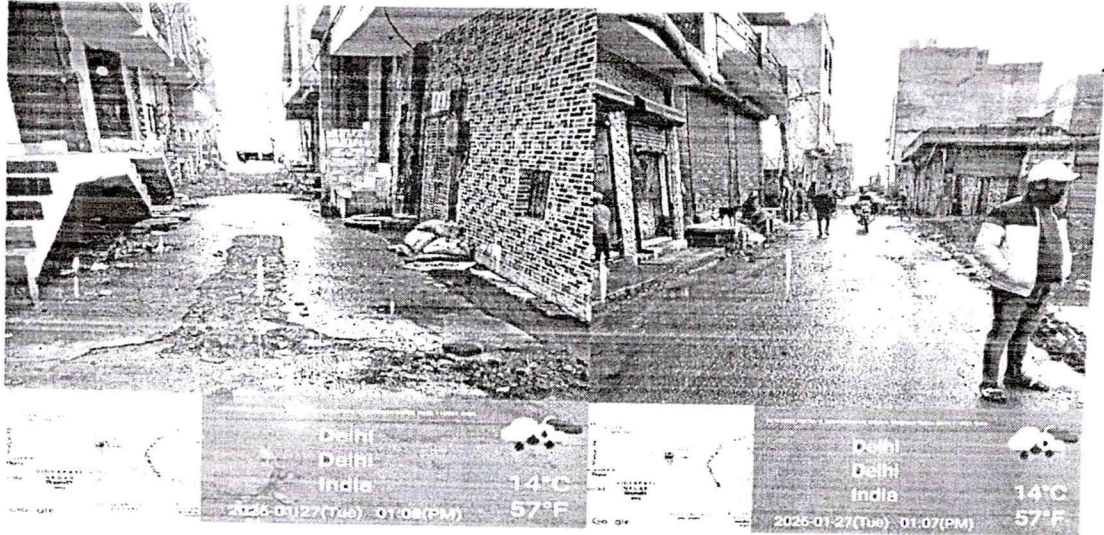
Imagery © 2026 Airbus, CNES, Airbus Maxar Technologies, Map data © 2026

Live traffic ▾ Fast Slow

Further, to provide immediate relief to the public, pumping arrangements have also been installed in the colony by DDA (Photographs enclosed).



At present Sharma Colony is free from Waterlogging (Photographs enclosed).



Preparation for Upcoming Monsoon

It is further clarified that **no water from DDA land is entering into the colony** but the waste water from the unauthorised colonies have continuously been discharged on the DDA vacant Land. The issue pertains solely to **internal discharge of the colony**, for which a **proper disposal solution is required to be worked out by DJB, MCD and I&FC Department.**

Accordingly, **MCD and I&FC Department may arrange adequate pumping facilities** so that the accumulated water of the colony can be effectively discharged through the kachha drains constructed by DDA, especially during the monsoon period.

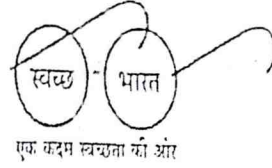
Am
02/10/2026
Executive Engineer
RMD-2/DDA

75

ANNEKURE R-4/5

14

MUNICIPAL CORPORATION OF DELHI
OFFICE OF THE EXECUTIVE ENGINEER (M)-II/R
F-2, BLOCK, MANGOLPURI, OUTER RING ROAD
NEW DELHI-110083
Email ID: eemilrz@gmail.com



No. EE (M)-II/RZ/2025-26/1206

Alankar

per 4/10/2026

Dated: 3/2/26

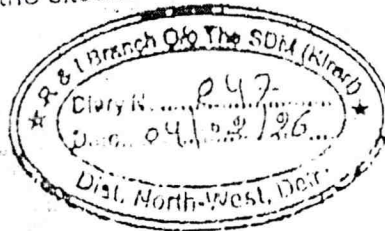
(R-4/5)

Subject:- Water Logging issue and Purposed Remediation in Sharma Enclave.

The Sharma Enclave is an unauthorized residential settlement, encircled by land designated under the jurisdiction of the Delhi Development Authority (DDA). Historically, the topography surrounding the enclave was characterized as low-lying, with minimal natural drainage gradients, resulting in poor drainage management. As a consequence, domestic wastewater generated within the enclave — including grey water from households — accumulated on the adjacent DDA-owned land due to the absence of a formal outfall system or sewerage infrastructure. Recently DDA has initiated land filling that raise surrounding elevation by 5-6 feet creating a topographical depression where domestic grey water now accumulates with out an out fall.

A correspondence has been done with DDA and I&FC for taking remedial measure for water logging issue. Further to mitigate this emerging water logging issue, the DDA has implemented an interim remedial measure: a temporary trench drain excavated is designed to collect domestic water/grey water and convey it via gravity flow toward the Nithari Drain., However, the temporary nature of this solution raises concerns regarding long-term sustainability, maintenance, and capacity during extreme rainfall events.

It is also pertinent to mentioned here that this division does not take-up any development work in Unauthorized Colonies. As per the office order issued by Department of Urban development (Unauthorized colonies cell) vide no.1-33/UC/UD/Policy/part file/3030-3044 Dt.23.10.2017 (copy enclosed) All the development work entrusted to the Irrigation and flood control (I&FC) & Delhi State Industrial and Infrastructure Corporation (DSIIDC) department in Unauthorized Colonies. However in the larger public interest, the Municipal Corporation of Delhi (MCD) has deployed a "Vectra Machine" for periodic desludging the existing drains network within the Sharma enclave. While this helps clear the blockage in existing drains, it remains a reactive rather than preventive strategy. Furthermore 06 nos portable pump has also deployed in order to relief to public large. The lack of permanent sewage & grey water infrastructure continues to exacerbate the situation.



[Signature]
EE(M-II)RZ

To,

SDM, Kirari
District North West
Co-operative Bank Building
Main Rohtak Road, Nangloi, Delhi-110041

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
 DEPARTMENT OF URBAN DEVELOPMENT
 (UNAUTHORISED COLONIES CELL)
 10th LEVEL, DELHI 'C' WING DELHI SACHIVALAYA
 1P ESTATE NEW DELHI-110002

F. No.1-33/UC/UD/Policy/Part File/ 3030-301-14

Dated: 23-10-2017

ORDER

Pursuant to approval of Cabinet vide decision No. 2506 dated 06.09.2017, it is decided to entrust the development works in Unauthorized Colonies to Irrigation & Flood Control Department (I&FC) in addition to Delhi State Industrial and Infrastructure Corporation Ltd. (DSIIDC) in a partial modification of Order No. F. No.1-33/UC/UD/Policy/07/Part File/ CD- 021297485/350-361 dated 10/03/2016 vide which development works in Unauthorized Colonies were allocated to the DSIIDC as sole agency for execution of all development works in the Unauthorized Colonies.

Rest of the contents of the Order dated 10/03/2016 will remain the same.

This issues with prior approval of Hon'ble Lt. Governor, Delhi.

Re.
 23/10/17
 (Lakshmi Krishnan)
 Deputy Secretary (UC Cell)

Copy to:-

1. The Secretary, I&FC Department, 5/9 Under Hill Road, Delhi.
2. The Managing Director, DSIIDC, Connaught Place, New Delhi.
3. The Principal Secretary, PWD, 5th Level, Delhi Sect., Delhi.
4. The Commissioner, SDMC, Civic Centre, Minto Road, New Delhi
5. The Commissioner, NDMC, Civic Centre, Minto Road, New Delhi.
6. The Commissioner, EDMC, Udyog Bhawan, Patparganj, Delhi.
7. The CEO, Jal Board, Varunalaya Jhandewalan, Delhi
8. The CEO, NDPL, Kingsway Camp, Delhi.
9. The CEO, BSES, Nehru Place, New Delhi.
10. The CEO, BYPL, Karkardooma, New Delhi.
11. The Deputy Director (Plg) UD Department, GNCT of Delhi.

Copy for information to:-

1. The Principal Secretary to Hon'ble Lt. Governor, Raj Niwas, Delhi.
2. The Special Secretary to Hon'ble Chief Minister, Govt. of NCT of Delhi.
3. The Secretary to Hon'ble Minister UD, 7th level, Delhi Sect., New Delhi.
4. The PS to Principal Secretary, UD, 9th level, Delhi Sect., New Delhi.

Re.
 23/10/17
 (Lakshmi Krishnan)
 Deputy Secretary (UC Cell)

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ANNEXURE 4/6

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(R-4/6)

Gmail

Annexure V
SDM KIRARI <sdmkirari@gmail.com>

ACTION TAKEN REPORT ON SHARMA ENCLAVE KIRARI AC IN R/O I&FC D.


1 message

Executive Engineer CD-VIII Civil Division-VIII <fcdviii@gmail.com>
To: "sdmkirari@gmail.com" <sdmkirari@gmail.com>

Fri, Jan 30, 2026 at 6:52 PM

Please find herewith enclosed ATR on Sharama Enclave In Kirari AC In respect of I&FC Department.

Regards,
Pradeep Manohar Naik,
Executive Engineer, CD-VIII,
I&FC Deptt.

 ATR SHARMA ENCLAVE.pdf
451K

ACTION TAKEN REPORT ON SHARMA

ENCLAVE KIRARI AC IN R/O I&FCD.

S.NO.	INFORMATION SOUGHT	ACTION/REPLY
1.	Steps/Measures taken to counteract flooding like situation in Sharma Colony	4 Nos. of Pumps have been deployed by I&FC Department Since 24.01.2026 in addition to the pumps deployed by MCD & DDA.
2.	Future course of action to avoid this flooding like situation.	On the direction of Hon'ble Minister, MOHUA, DDA appointed M/s WAPCOS Ltd. for preparation of Comprehensive Drainage Plan of Kirari area. As per the drainage plan designed by M/s WAPCOS Ltd. construction of a new trunk drain from Kirari to Supplementary drain has been proposed which will cater the discharge of 433 cusecs from Kirari area. The drainage of the unauthorized colonies adjacent to the DDA land is proposed to be catered through the above-mentioned trunk drain being constructed by DDA. Sharma Enclave also falls in this catchment area. It is pertinent to mention that Sharma Colony is a low-lying area and after the implementation of drainage plan designed by M/s WAPCOS the water logging issue in the colony will be resolved. Coordination with DDA is being done to obtain the reference level of outfall drain for the colony so as to develop the colony in accordance with the outfall levels.

-s/d-

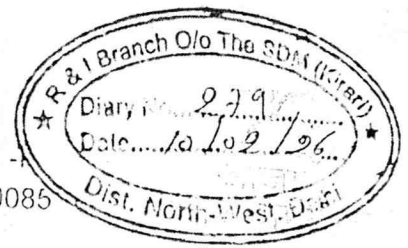
(PRADEEP M. NAIK)

EXECUTIVE ENGINEER, CD-VIII, I&FCD

ANNEXURE R-4/7

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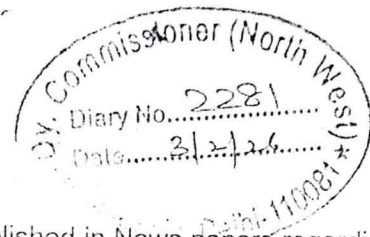
DELHI JAL BOARD, GOVT. OF N.C.T OF DELHI
OFFICE OF THE EXECUTIVE ENGINEER (PR) SR -
POCKET-D- 7, ROHINI SECTOR- 6, NEW DELHI-110085
Phone no. 27041218 Email:- eepr11@gmail.com



18

No: DJB/E.E (PR) SR-I/2026/ 4068

To,
The Sub Divisional Magistrate(Kirari),
Co-operative Bank building, Main Rohtak Road,
Nangloi, Delhi-110041.



Dated: 3/01/2026

(R-4/7)

Subject:-Status report in respect of news article published in News papers regarding water logging in Sharma Enclave, Kirari.

- Reference No.- 1. UO No- AS/PG/CMO/2026/4278 dated 22.01.2026 from PG Cell CM Office
- 2. UO No- AS/PG/CMO/2026/4137 dated 21.01.2026 from PG Cell CM Office

May kindly refer to the news published in the news papers regarding water logging in Sharma Enclave, Kirari which an unauthorized colony under Kirari group of colonies. In this regard it is to submit that Kirari group of colonies consists of more than 100 unauthorized colonies and 06 villages. DJB has been laying sewerage network in this area. The work is already in progress with about 84% progress and likely to be completed by June, 2026.

While DJB has been mandated to provide sewerage system, other departments like I&FC and DSIIDC have been assigned with work of construction of roads and storm water drainage system in this area. DDA is also constructing big size drains for disposal of storm water of this area as there is no proper outfall of storm water generated from this area and the same is accumulated in the adjoining low lying areas/ponds. Recently DDA has also started filling of these low lying areas by dumping the waste/inert material from sanitary land fill sites of MCD. The present water logging situation in the above said colony has arisen due to ongoing filling work by DDA in the adjoining low lying areas around this colony. Due to this filling work the stagnant water of pond area started moving into the colony and thereby causing water logging inside the streets. Here, it would be relevant to mention that DJB Sewerage network is supposed/ designed to handle the toilet waste only. The storm water is to be handled by the departments I&FC, DSIIDC, MCD, PWD and DDA by constructing internal, peripheral and main drains.

Further, as far as role of DJB in Sharma enclave is concerned, DJB has already laid sewerage network as per designed hydraulics in this colony. However the commissioning of sewerage network will be done after commissioning of peripheral network and Pratap Vihar/Bhagya Vihar sewage pumping station where work is already in progress and likely to be completed/commissioned very soon.

Sd/-
(N.K.Sharma)
Executive Engineer (PR)SR-I

Copy to:-

- 1. DM North-West
- 2. Addl. Secretary(Public Grievance)CM office
- 3. SE(Const.)-06
- 4. Dy. Dir.(WMC)
- 5. AE(C)

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Executive Engineer (PR)SR-I



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SOUMYA SAURABH(REVENUE,DC-NORTH WEST) (Last Login:Feb 25 2026 11:07AM)

Edit For Correction

Appoint Counsels for Case No: Application No. 61/2026 BTF No: 154872 (dcnw)			
Department	REVENUE	Sub Department/Branch	DC-NORTH WEST
Sub Branch			
Court	National Green Tribunal	Subject Category	Public Interest Litigation
Case Category	Application No.	Date of Request	25/02/2026
File No	na	Date of Hearing	27/04/2026
Date of Forward			
Brief Details of the Case	Case is pending in the court of Hon ble Justice Prakash Shrivastava Chairperson Hon ble Dr A. Senthil, Vel, Expert Member.		
Remarks	You are requested to appoint Sh. Sunil Kumar As Govt. Counsel in This case.		
Case Title	News Item Vs DM North West Kanjhawala and Others.		
Reason			
Status	Pending at Branch	Counsel Name	

Details of Petitioner

Add Petitioner

Details of Respondent

Add Respondent

Details of Petitioner			Details of Respondent		
S.No.	Name	Address	S.No.	Name	Address
1	News Item	-	1	DM North West Kanjhawala and Others.	-